

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA 2541/92 .. Date of decision: 28.10.92

Sh. D.D. Verma .. Applicant

Versus

Union of India .. Respondents

For the applicant. .. Sh. M.K. Gupta, Counsel

For the respondents .. Sh. J.P. Singh, Counsel

CORAM

Hon`ble Sh. P.K. Kartha, Vice Chairman (J)

Hon`ble Sh. B.N. Dhoundiyal, Member (A)

1. Whether Reporters of local papers may be allowed to see the judgement ?
2. To be reported to the Reporters or not ?

JUDGEMENT (Oral)

(Delivered by Hon`ble Sh. P.K. Kartha, V.C. (J)

Heard the learned counsel for the petitioner in MP 3295/92. The 1d.counsel for the applicant states on instructions, that the applicant does not wish to pursue the present application for the reasons mentioned in the MP. The MP is allowed. OA 2541/92 is disposed of without passing any order.

Issue dasti.

(B.N. Dhoundiyal)

Member (A)

(P.K. Kartha)

Vice Chairman (J)